

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 16189-JK (LD) of 2024

DATED:- 24 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Power Development Department as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 24 - 09 - 2024

No:- LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Am

Reyaz Ali Bhat
24.09.24

Annexure to the Government Order No.16189-JK(LD) of 2024 dated 24.09.2024

S.No.	OIC	Case No. & titled
1	Er. Mohammad Ayoub Khawaja Executive Engineer TLMD-IV JKPTCL Jammu	Arb. Application No. 05/2024 titled JKPDD V/s KEC International Ltd.
2	Er. Arshad Hussain Rashi Executive Engineer TLMD-III Udhampur JKPTCL Jammu	Arb. Application No. 6, 7, 8, 9 & 10 /2024 titled JKPDD V/s KEC International Ltd.
3	Er. Kewal Singh Pathania, Asst. Executive Engineer,	Fresh filing of appeal titled UT of J&K and Ors. V/s Nazir Ahmad Lone.
4.	Sh. Samrinder Singh, Under Secretary to Govt., PDD	CPSW No. 228/2018 in SWP No. 2302/2014 titled "Govind Ram Vs Hirdesh Kumar & Ors"
5.	Sh. Zakir Hussain Wani, Deputy Secretary to Govt. , PDD	O.A No. 748/2022 titled Hitesh Wali V/s Union Territory of Jammu and Kashmir.
6	Sh. Sham Lal Sharma, Under Secretary to Govt. , PDD	a. Review Petition in LPASW No. 95/2016 titled Vikas Chander and Ors. V/s Sh. State and ors. Review Petition in LPA No. 190/2016 titled Sanjeev Mehta and ors. V/s State of J&K and ors. Review Petition in LPA No. 174/2011 titled Daleep Kumar and ors. V/s State of J&K and ors. Review Petition in LPA No. 208/2011 titled Manjeet Singh and ors. V/s State of J&K and Ors. Review Petition in LPA No. 183/2011 titled Satvinde Singh V/s State of J&K and Ors. CPLPA No. 05/2019 titled Vikas Chander V/s Hirdesh Kumar Singh and ors (clubbed with connected contempt Petitions).

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